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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 40 of 2017 with TP No. 86/397-398/NCLT/AHM/2016 (New)  
CP No. 4/397-398/CLB/MB/2015 (Old)**

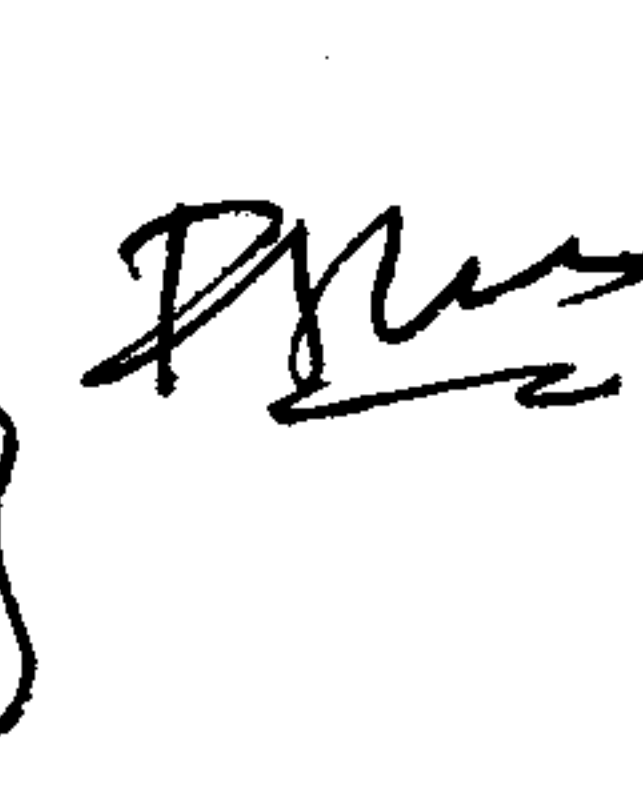
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: **Manak Shankar & Ors.**  
V/s.  
**Healthy Business Pvt. Ltd. & Ors.**

Section of the Companies Act: **Section 397-398 of the Companies Act, 1956**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.	PAVAN S. GODIAWALA	Advocate	Applicant + (Respondent no. 4)	} 
2.	ISHAN P. SHAH	Advocate	"	

**ORDER**

None present for Original Petitioner. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishan Shah present for Respondent No.4. None present for other Respondents.

Applicant in IA 40/2017 did not comply with the direction dated 12.10.2017.

Hence, applicant in IA 40/2017 is directed to serve copy of application to the original petitioners and other Original Respondents and file proof of service.

List the matter on 25.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.